

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).12120/2024

[Arising out of impugned final judgment and order dated 18-05-2023 in BA No.253/2023 passed by the High Court of Delhi at New Delhi]

NARCOTICS CONTROL BUREAU

Petitioner(s)

VERSUS

KASHIF

Respondent(s)

(IA No. 184888/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 184889/2024 - EXEMPTION FROM FILING O.T.)

Date : 20-12-2024 This matter was called on for pronouncement of judgment today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Akshay Bhandari, Adv.
Mr. Ashish Batra, AOR

1. Hon'ble Ms. Justice Bela M. Trivedi pronounced the reportable judgment of the Bench comprising Her Ladyship and Hon'ble Mr. Justice Satish Chandra Sharma.

2. Leave granted.

3. The Appeal stands allowed in terms of the signed reportable judgment. Paragraph 41 is quoted below:

"41. Since, we are remanding the matter for fresh consideration on merits, we are extending the period of bail granted to the respondent for four weeks, with a request to the High Court to decide the application afresh as expeditiously

as possible, and preferably within four weeks. In case the same is not disposed of within four weeks it shall be open for the High Court to pass appropriate orders with regard to extension/ non-extension of the said period."

4. Pending application(s), if any, shall stand disposed of.

(RAVI ARORA)
COURT MASTER (SH)

(signed Reportable Judgment is placed on the file)

(MAMTA RAWAT)
COURT MASTER (NSH)